

<b>Summons Code</b>	<b>Summons Description</b>
1	ABATEMENT
2	ABATEMENT OF SUIT
3	ACCESS TO THE MINOR & COST OF VISIT
4	AD-INTERIM RELIEF
5	ADMISSION
6	AMENDMENT
7	APPLICANT TO JOIN AS PARTY
8	APPOINTMENT OF ADMINISTRATOR
9	APPOINTMENT OF ARCHITECT/VALUER
10	APPOINTMENT OF AUDITOR
11	APPOINTMENT OF COMMISIONER
12	APPOINTMENT OF LIQUIDATOR
13	ARREARS
14	ARREST
15	ATTACHMENT
16	ATTACHMENT BEFORE JUDGEMENT
17	AUCTION SALE
18	AWARD
19	BRINGING HEIRS ON RECORD
20	NOTICE U/O XXI R.22 OF THE C.P.C.
21	CNDN.OF DLAY IN TAKE T.PARTY NOTICE
22	COMPENSATION
23	CONDN. OF DELAY FOR TAKE OUT CHS
24	CONDN. OF DELAY IN FILING CAVEAT
25	CONDN.OF DELAY IN FILING AFFIDAVIT
26	CONDONATION OF DELAY (D.B.)
27	CONDONATION OF DELAY IN FLNG WR.STAT
28	CONDONATION OF DELAY IN FLNG. V.NAMA
29	CONDONATION OF DELAY
30	CONSENT TERMS
31	CONTEMPT NOTICE
32	CONTEMPT NOTICE OF MOTION
33	COURT RECEIVER
34	CUSTODY
35	CUSTODY OF CHILD
36	DECLARATION OF AFFIDAVIT
37	DECREE
38	DECREE ON ADMISSION
39	DELETE NAMES OF DEFEDENTS
40	DEPOSIT
41	DIRECTION
42	DIRECTION TO COURT RECEIVER
43	DISCHARGE AS THE GUARDIAN
44	DISCHARGE OF COURT RECEIVER
45	DISMISSAL
47	DISMISSAL OF CAVEAT
48	DISMISSAL OF SUIT

49	DISMISSAL WITH COSTS
50	DUES
51	NOTICE U/C XII OF LETTER PATENT C.P.C.
52	EXECUTION OF DECREE
53	EXPARTE DECREE
54	EXPEDITED OF HEARING
55	EXTENSION OF TIME
56	FILING AFFIDAVIT OF DOCUMENTS
57	FILING WRITTEN STATEMENT
58	FIXING DATE OF HEARING
59	FRAMING PRELIMINARY ISSUE
60	FRAMING PRELIMINARY JURISDICTION
61	GARNISHEE NOTICE
62	GRANTING LEAVE
63	GUARANTEE
64	HEARING
65	HEARING EXPEDITED
66	HYPOTHECATION OF GOODS
67	IMPLEDED PARTY
68	IMPLICATION
69	INJUNCTION
70	INSPECTION OF DOCUMENTS
71	INSPECTION OF VESSEL
72	INTERIM ORDER
73	INTERIM RELIEF
74	INTERVENOR
75	ISSUE OF THIRD PARTY NOTICE
76	ISSUING NOTICES
77	JOIN THE SALE PROCEEDS OF DEF.VESSEL
78	JOINING PARTY
79	FOR JUDGEMENT
80	LEAVE
81	LEGAL HEIRS
82	MAINTAINENCE
83	MANDATORY ORDER
84	MODIFICATION OF DECREE
85	MODIFICATION OF ORDER
86	ORDER
87	ORDER AND DIRECTION
88	ORDER AND INJUNCTION
89	ORDER TO REIN-IN-STATE RESPONDENT
90	PARTICULARS
91	PAYMENT
92	PERJURY NOTICE
93	PERMISSION TO INTERENE IN PROCEEDING
94	PERMISSION TO INTERVENE
95	PERMISSION TO OCCUPY THE FLAT
96	PERMISSION TO SELL THE FLAT
97	POSSESION

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98	PRELIMINARY ISSUE
99	R CLAUSE 9-A OF C.P.C.
100	RAISING ATTACHMENT
101	REFERRING BACK QUESTION OF LAW
102	REFUND OF COURT FEE
103	REJECTION
104	RELEASE ON BAIL
105	RESTORATION
106	RESTORATION OF SUIT
107	RESTRAIN
108	REVOCAION OF LEAVE
109	REVOCAION OF LEAVE GRANTED
110	REVOCAION OF ORDER
111	REVOCAION OF PET.& SET.ASIDE ORDER
112	ROYALTY
113	RRING SUIT TO ARBITRATOR
114	SALE OF VESSEL
115	SECURITY
116	SET ASIDE
117	SET OFF DECREE
118	SETING ASIDE ORDER
119	SHOW CAUSE NOTICE
120	STAY
121	STRIKE OFF DEFENCE
122	SUBSTITUTED AS APPELLANT
123	TERMINATION OF AGENCY OF RECEIVER
124	THIRD PARTY RIGHT
125	TING CAVEAT
126	U/S 75(A) U/O XXVI RULE 1
127	VACATED
128	VACATING THE ORDER
129	WANT OF WRITTEN STATEMENT
130	WARRANT
131	WITHDRAWL
132	WITHDRAWL OF DEPOSITED AMOUNT
133	WITHDRAWL OF ORIG.DOCUMENTS
134	XI RULE 21 C.P.C.
135	XXI RULE 37 OF C.P.C.
136	Disposed
137	CONDONATION OF DELAY FOR REVIEW PET.